CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 3415/2015 M.A. No. 3039/2015

New Delhi, this the 14th day of September, 2015.

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)

Ghanshyam Singh, Aged about 35 years, Desg. Chowkidar S/o Late Shri Ram Diya, R/o H.No.A-320, Gali No.3, Govind Vihar, Karawal Nagar, Delhi-110094.

.. Applicant

(By Advocate: Shri Piyush Sharma)

Versus

- East Delhi Municipal Corporation,
 Through its Commissioner,
 Uday Sadan, Patparganj Industrial Area,
 Delhi.
- 2. Dy. Director (Education),
 East Delhi Municipal Corporation,
 Education Department (Head Quarter)
 Ground Floor, Uday Sadan,
 419, FIE Industrial Area,
 Patparganj, Delhi-110092.

.. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. MA 3039/2015, filed for seeking exemption from filing English translated copies of the documents, is allowed.

- 3. The applicant, a Daily Wage Chowkidar under the respondent EDMC, filed the present O.A. seeking the following relief(s):
 - "(a) issue a direction or an order thereby directing the Respondents to implement the order dated 13.04.2015 (Annexed as Annexure A-1);
 - (b) take the Respondents to give all consequential benefits of seniority pay and all other benefits;
 - (c) Award the cost of this Petition to the applicant and/or
 - (d) pass such other or further order(s) as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case."
- 4. It is submitted that though the respondents passed the Resolution No.234 dated 25.02.2015 and also issued consequential order dated 13.04.2015 (Annexure A-1) for regularisation of the services of the applicant, however, they have not implemented the said order (Annexure A-1) till date. Requesting implementation of the same, the applicant preferred representation dated 13.07.2015 (Annexure A-7), but the respondents have not passed any orders thereon.
- 5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation of the applicant dated 13.07.2015 (Annexure A-7) and to pass appropriate speaking and

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reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

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Let a copy of the O.A. is enclosed to this order.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

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